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ITEM NO.40

COURT NO.5

SECTION III

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C)..... of 2016

(CC No. 18883/2016)

(Arising out of impugned final judgment and order dated 27/10/2015

in CMWP No. 777/2015 passed by the High Court of Judicature at Allahabad)

STATE OF UP & OTHERS

Petitioner(s)

VERSUS

BHARTI AIRTEL LTD & ANOTHER

Respondent(s)

(OFFICE REPORT ON DEFAULT)

Date : 28/11/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO

[IN CHAMBER]

For Petitioner(s) Mr. Ashutosh Kumar Sharma, Adv.

Mr. Ravi Prakash Mehrotra, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

The learned counsel for the petitioners submits that

he has complied with the office report dated 10 th November, 2016.

The Registry to verify and list the matter before the Court.

(RAJNI MUKHI)

(TAPAN KR. CHAKRABORTY)

Sr. P.A.

COURT MASTER